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CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.09.2011

CP 16/2011 (OA No. 509/2010)

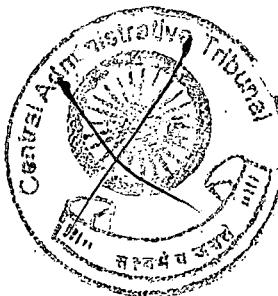
Applicant present in person.

Mr. Mukesh Agarwal, Counsel for respondent no. 1.

Mr. V.D. Sharma, Counsel for respondent no. 2.

Applicant present in person wants to raise certain technical objections as the affidavit has not been filed by the contemner herself but has been filed by the Director (Services) on her behalf. Although contemner is required to file affidavit as notice has been issued to the contemner by name. This practice should be deprecated in future. Ignoring this fact, since compliance has been made vide order dated 11.08.2011 (Annexure R/4) as directed by this Tribunal vide order dated 25.05.2011.

Therefore, we are of the view that the substantial compliance has been made. Therefore, the Contempt Petition stands dismissed. Notices issued to the respondents are hereby discharged.



Anil Kumar

(Anil Kumar)
Member (A)

ahq

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

~~Certified That This is a True and
Accurate Copy of The Document/Order
As in The Case File No.
And That All The Matter Appearing
Therein Have Been Legibly and Faith-
fully Copied without Modification.~~

~~Copying Clerk Section Officer (Judicial)
C.A.T. Jaipur Bench~~

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